

43 (26)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, BOMBAY
AT AHMEDABAD.

APPLICATION NO. 210 OF 1986.

M.S.Gurjar. ... Petitioner;

V/s ...

OA No. 100/86

1. Union of India, to be served through the General Manager (E), Western Railway, Churchgate, Bombay-20.

2. Railway Board, to be served through its Secretary, Rail Bhawan, New Delhi. 1. ... Respondents.

CORAM : R.C.GADGIL, VICE CHAIRMAN

(30 - 5 - 1986)

ORDER

"Heard Mr.Tanna. It appears that the process of promotion is in progress. The applicant wants that the process should be withheld as per prayer clause (D). Of course at the time of arguments Mr.Tanna stated that he needs not press at present this prayer (D). In the prayer clause (E) the applicant also prays that the juniors of the applicant should not be promoted and that the applicant should not be disturbed. It appears that notice of this application has been sent to the respondent on 26-5-86. However, it is not clear as to whether the said notice has been served till today. Under these circumstances, I would like to hear the respondent before passing any ad-interim ex parte orders. Hence, there are no ad-interim ex parte orders at this stage. The applicant should serve Notice to the respondent returnable on 11-6-86 to show cause as to why the interim reliefs as prayed for should not be granted. Alongwith the notice a copy

of this order and a copy of the application
should also be sent."

sd.B.C.Gadgil,W.C.

TRUE COPY

(By courtesy working as Court Officer,
Central Administrative Tribunal Bench,
Bombay for sitting at Ahmedabad, Govt.
Block, 2nd floor, High Court Compound,
Navrangpura, Ahmedabad.)